

affected by respiratory diseases in Delhi and other industrial cities due to air pollution;

(b) if so, the details thereof;

(c) whether the Government propose to upgrade the ENT departments in the major hospitals of Delhi and other parts of the country keeping in view of respiratory diseases occurring due to pollution; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) Yes, Sir. The ICMR has reported that the National Institute of Occupational Health (NIOH), Ahmedabad had studied impact of air pollution at Ahmedabad some years ago.

(b) The study indicated higher incidence rate of cough and breathlessness among females in the high pollution areas. Disease of the lung, tuberculosis and enlarged heart shadows were also found more commonly in high pollution areas as compared to the low pollution area.

(c) and (d). The facilities for treatment and care of respiratory ailments are available in the major hospitals of the country.

Admissions in Kendriya Vidyalayas

2405. SHRI SURESHANAND SWAMI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of admissions made in the Kendriya Vidyalayas through VIP quota and directly through entrance examination during 1992;

(b) the comparative figures thereof for 1991; and

(c) the proposal of the Government in regard to mobilisation of more resources connected with the admissions for 1993?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b). The Kendriya vidyalaya Sangathan has ordered 7052 admissions in 1991-92 academic session and 4350 admissions upto November, 1992 during 1992-93 in various Kendriya Vidyalayas under special dispensation.

All students securing admission under the special dispensation are also required to undergo the admission test to be considered eligible for admission.

(c) The Kendriya Vidyalaya Sangathan has introduced second shift in 13 Kendriya Vidyalayas in the current academic session, in addition to 9 Kendriya Vidyalayas where second shift was already functioning.

Medical Facilities in Railways

2406. ACHARYA VISHWANATH DAS SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether facilities of Ayurvedic and Homeopathic Systems of medicine are available in Indian Railways;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-
LIKARJUN): (a) Yes, Sir.

(b) Ten Ayurvedic and 114 Homeopathic part-time dispensaries have been provided on Indian Railways to promote indige-

nous system of medicine under the Staff Benefit Fund Scheme.

(c) Does not arise.

Assistance to P.G. Vaidyakiya College, Nagpur

2407. SHRI TEJSINGHRAO BHONSLE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

(a) whether the Union Government have received a proposal from the Maharashtra Government seeking assistance for the upgradation of Post-graduate Vaidyakiya College of Nagpur;

(b) if so, the details thereof; and

(c) the amount of assistance proposed to be provided and the amount released so far?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) to (c). A Committee was appointed in August, 1990 to identify institutions for upgradation into specialised institutes of excellence in medical care and a proposal of Maharashtra Government was also considered by that Committee. However, after the receipt of the report of the Committee, the Government after careful consideration of all aspects of the matter, including the availability of resources, the likely impact of such a scheme and constitutional responsibility of the Central Government in this regard, have decided not to include this scheme in the 8th Five Year Plan. No Financial assistance has been earmarked for this purpose.

Search of Goods in Railway Premises

2408. SHRI RAJENDRA KUMAR SHARMA:

SHRI RAJVEER SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have decided to allow State Government officials the right to carry out search of goods in railway premises in order to detect cases of tax-evasion;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) No, Sir.

(b) Does not arise.

(c) Permission to search goods in railway premises will interfere with Railway working. Railways as carriers are liable for goods in transit. Permission to disturb goods in transit will result in claims being lodged by the railuser if packing etc. are found disturbed.

Encroachment on Railway Land in Himachal Pradesh

2409. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of RAILWAYS be pleased to state:

(a) the area of railway land which has been illegally occupied by the people in Himachal Pradesh;

(b) the details of such land which has been given on lease;

(c) the area of such remaining land which is lying surplus; and

(d) how, the Government propose to utilize this land?